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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 16762/2023, CM APPL. 67499/2023**

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..... Petitioner

Through: Mr. Mohit Mathur, Senior Advocate.

versus

SPORTS AUTHORITY OF INDIA & ORS. Respondents

Through: Mr. Anil Soni, CGSC along with Mr.
Devvrat Yadav, G.P.

CORAM:

HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

ORDER

% **27.12.2023**

CM APPL. 67500/2023 (Exemption)

1. Allowed, subject to all just exceptions.
2. The application is disposed of.

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3. The present petition under Article 226/227 of the Constitution of India has been filed on behalf of the petitioner, with the prayers as under:-

*a. Call for records of the Selection Committee and issue order, direction or writ in the nature of mandamus or any other similar writ thereby, directing the Respondents to consider and confer "Arjuna Award for Outstanding Performance in Sports and Games (2023)" being gold medalist in Commonwealth Games, 2022 held at Birmingham and gold medalist in IBA Women's World Boxing Championship/ World Cup, 2023 held at New Delhi and non-inclusion of the Petitioner in the awardee list is unfair, unreasonable and violative of Article 14 of the Constitution of India; **AND/OR***



(b) Pass any other further order/ directions as this Hon'ble Court may be deemed appropriate in the facts and circumstances of the case.

4. Issue notice.
5. Mr. Anil Soni, learned Central Government Standing Counsel appearing on advance notice for respondents, accepts notice.
6. Mr. Mohit Mathur, learned Senior Advocate appearing on behalf of the petitioner submits that he has already given a representation dated 17.12.2023 not being awarded the “Arjuna Award for Outstanding Performance in Sports and Games (2023)”.
7. Learned CGSC appearing on behalf of the respondents submits that the representation dated 17.12.2023 as submitted, shall be considered. The reply and respond thereto be filed within seven days.
8. The matter be listed before the Roster Bench on 05.01.2024.

**NEENA BANSAL KRISHNA
(VACATION JUDGE)**

DECEMBER 27, 2023/RS